COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>I.A. NO. 504 OF 2017 IN</u> DFR NO.1771 OF 2017

Dated: 5th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s. Aircel Limited ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Chaitanya Safaya

Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Raunak Jain for R-1

ORDER IA NO. 504 OF 2017 (Appl. for urgent listing)

In this application, the applicant/appellant has prayed that the appeal together with all the interim applications be listed urgently.

We are informed that the matters involving the similar issues have already been admitted by this Tribunal.

Therefore, list the matter together with the interim applications on <u>06.07.2017</u>, subject to curing the defects.

Application is disposed of.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson